

[Mr. Speaker]

Ordinance, 1971 (Ordinance No. 21 of 1971) promulgated by the President on the 3rd November, 1971."

The motion was negatived.

MR. SPEAKER: The question is:

"That the Bill to provide for the establishment of a Road Transport Corporation for the Union territory of Delhi, and, for that purpose, further to amend the Road Transport Corporations Act, 1950, and the Delhi Municipal Corporation Act, 1957, and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The question is:

"That clauses 2 to 8, First Schedule, Second Schedule, Third Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 to 8, First Schedule, Second Schedule, Third Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAJ BAHADUR: Sir, I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MR. SPEAKER: We will now take up the Private Members' business.

11-30 hrs.

UNION TERRITORIES SECONDARY EDUCATION BILL*

SHRI SAMAR GUHA (Contai):

I beg to move for leave to introduce a Bill to provide for better organisation and development of secondary education in the Union territories specified in the First Schedule to the Constitution.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for better organisation and development of secondary education in the Union territories specified in the First Schedule to the Constitution."

The motion was adopted.

SHRI SAMAR GUHA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 74 and insertion of new articles 74A, 74B, etc.)

SHRI FATESINGHRAO GAEKWAD (Baroda): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI FATESINGHRAO GAEKWAD: I introduce the Bill.

11-31 hrs.

RE. CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

(Insertion of new sections 250A, 250B, etc.)

MR. SPEAKER: Shri Amar Nath Chawla.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): The Code of Criminal Procedure is under the consideration of the Joint Committee of the two Houses, and I request the Hon. Member not to introduce this. The Joint Committee would consider his suggestion. I have

* Issued in Gazette of India Extraordinary part II, section 2, dated 17-12-71.

made a request to the hon. Member, and I would suggest that this Bill need not be introduced.

SHRI SEZHIYAN (Kumbakonam) : Let him ask for leave to introduce the Bill and then the Minister can object. When there is no business before the House, the hon. Minister cannot get up and object.

MR. SPEAKER: There is nothing wrong if the hon. Member does not get up after listening to the hon. Minister.

SHRI AMAR NATH CHAWLA (Delhi Sadar): In view of the assurance of the hon. Minister, I do not move the motion.

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11.32 hrs.

FREEDOM FIGHTERS (APPRECIATION OF SERVICES) BILL

By *Prof. Shibban Lal Saksena*—contd.

MR. SPEAKER: The time allotted for this Bill is 2½ hours, we have already taken 2 hours and 4 minutes. Shri Jharkande Rai may continue his speech.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, मेरा सुझाव यह है कि यह बिल सेलेक्ट कमेटी को भेज दिया जाये। मंत्री महोदय इस बात को स्वीकार कर लें ताकि विचार-विनिमय के दौरान सारी बातें आ जायें। माननीय सदस्य भी अपना विचार प्रकट करना चाहेंगे। अगर सेलेक्ट कमेटी में यह जायेगा तो इस का मौका मिल जायेगा। मैं नहीं समझता कि कोई भी इस के सिद्धान्त का विरोधी होगा।

गृह मंत्रालय में उप-मंत्री (श्री एफ०एच० मोहसिन) : मित्रों से हमें कोई विरोध नहीं है। हम सब कुछ जानते हैं और हाउस की राय भी हम को मालूम है।

श्री श्यामनन्दन मिश्र (वेगुसराय) : क्या और राय आने से बर्दाश्त हो जायेगी ?

अध्यक्ष महोदय : मैं श्री मिश्र से कहना चाहता हूँ कि बर्दाश्त शब्द अनपार्लियामेंट्री तो नहीं है,

लेकिन इस का इस्तेमाल बहुत दुस्त नहीं मालूम होता।

श्री अटल बिहारी वाजपेयी : अगर वह अंग्रेजी में इनडाइजेक्शन कहते तब इस को आप बुरा न कहते।

श्री श्यामनन्दन मिश्र : मैं नहीं मानता कि इस में कोई बुरी बात है।

SHRI F. H. MOHSIN: We know the intention of the whole House. People from both sides of the House have spoken. Not that we are unaware of the feelings of the members. It is not necessary that it should go to a select committee.

SHRI R. S. PANDEY (Rajnandgaon): I support Mr. Vajpayee's suggestion. If it goes to the select committee, some comprehensive recommendation may come out of it. Otherwise, it is a private member's Bill and its fate is well known. It will be defeated.

SHRI R.V. SWAMINATHAN (Madurai): I agree with Mr. Pandey.

MR. SPEAKER: But there is no substitute motion for referring it to a select committee.

SHRI ATAL BIHARI VAJPAYEE: I will move it now. You can waive the rule. This is an emergency period.

SHRI F. H. MOHSIN: I do not want it to be defeated. I would request him to withdraw his Bill.

MR. SPEAKER: Are you in a position to accept the Bill or not?

SHRI F.H. MOHSIN : We basically accept the intention behind the Bill.

MR. SPEAKER: If you are going to oppose this Bill, we can ignore the suggestion about select committee.

SHRI SEZHIYAN (Kumbakonam) : Let the minister intervene now, so that the other speakers may have the benefit of knowing the mind of the Government.